

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH,**  
**COURT-IV**

35. CP(IB)-4657(MB)/2019

CORAM:

SHRI CHANDRA BHAN SINGH  
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.02.2021**

NAME OF THE PARTIES: State Bank of India  
V/s  
Vindhya Vasini Buildcon Pvt Ltd

SECTION 70F OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**The Court is convened through Video Conference.**

Both sides present. Ld. Counsel for the Petitioner submits that the One Time Settlement has been approved by the Bank, hence seeks for withdrawal of the Petition. Accordingly, on the request made by the petitioner, the petition is **dismissed as withdrawn.**

Sd/-  
**CHANDRA BHAN SINGH**  
Member (Technical)

Sd/-  
**SUCHITRA KANUPARTHI**  
Member (Judicial)

SVR